

22.

MA 2189/2002 IN  
MA 2190/2002  
OA 1442/2002

30.9.2002

Present : Shri R.N. Singh, learned counsel for  
applicants in MA 2189/2002 and MA 2190/2002  
(original respondents)

MA 2190/2002

Delay condoned.

MA 2189/2002

On 31.5.2002, this Tribunal had disposed of OA 1442/2002  
and the operative portion of the same rules is as follows:-

"3. As the facts and circumstances in the present  
OAs are identical to the facts and circumstances of  
OA No.85/2000, we see no harm in proceeding similarly  
in the present OAs and accordingly we find it in order  
even at this stage to direct the respondents to  
consider the claim of the applicants in the present  
OAs in terms of decision rendered by us in the afore-  
said OA expeditiously as possible and take a decision  
thereon within a maximum period of three months from  
the date of receipt of a copy of this order. We  
direct accordingly. We further find it in order to  
direct the respondents to grant the benefit of the  
judgement rendered by us to all others who might be  
similarly placed in their organisation. The OAs are  
disposed of in the aforesated terms."

On behalf of the respondents, it is claimed that the  
matter had been examined at the various levels of department  
and, therefore the time ~~can~~ <sup>may</sup> be extended by three months upto  
11.9.2002.

For the reasons stated therein, we allow the MA referred  
to above and the time is extended upto 11.9.2002 to comply with  
the directions issued in OA No.1442/2002. MA 2189 is disposed  
of.

  
(M.P. Singh)  
Member (A)

/ravi/

  
(V.S. Aggarwal)  
Chairman